

**NATIONAL COMPANY LAW TRIBUNA
KOLKATA BENCH
KOLKATA**

CP(IB)No.104/KB/2019

Present: 1. Hon'ble Member (J), Shri M.B. Gosavi
2. Hon'ble Member (T), Shri Virendra Kumar Gupta

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th October, 2019, 10:30 A.M

Name of the Company	KEC International Ltd. Vs. Matix Fertilisers and Chemicals Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Rajesh Upadhyay
2) Swabrita Biswas
3) Rajesh Chakravaria, CA Operational creditor

} for Respondent

Swabrita Biswas
17/10/19.

Rajesh
17/10/19

ORDER

Ld. Pr. CS for the Operational Creditor appeared. Ld. Counsel for the Corporate Debtor appeared.

Both the parties submitted that matter is settled in between them and file terms of settlement. In view of this Operational Creditor seeks liberty to withdraw the proceeding.

Liberty is granted. Proceeding stands withdrawn and disposed with liberty to revive the same if settlement fails.

CP(IB)No.104/KB/2019 is disposed.

SQ

Virendra Kumar Gupta
Member (Technical)

SQ

Madan B. Gosavi
Member (Judicial)